

**CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
COURT NO. II**

Excise Appeal No.51992 of 2018 (SM)

[Arising out of Order-in-Appeal No.BHO-EXCUS-002-APP-494-17-18 dated 21.03.2018 passed by the Commissioner (Appeals), Central Goods & Service Tax, Central Excise & Customs, Raipur (C.G.)]

M/s.Balajee Loha Ltd.

239/248, Urla Industrial Complex,
Raipur (C.G.).

Appellant

VERSUS

**Commissioner of Customs, Central Excise &
Service Tax,**

Central Excise Building, Tikrapara,
Dhamtari Road, Raipur (C.G.).

Respondent

APPEARANCE:

Shri Ankur Upadhyay, Advocate for the appellant.

Shri Pradeep Gupta, Authorised Representative for the respondent.

CORAM: HON'BLE SHRI ANIL CHOUDHARY, MEMBER (JUDICIAL)

FINAL ORDER NO.51262/2021

DATE OF HEARING/DECISION:08.04.2021

ANIL CHOUDHARY:

The appellant has settled their dispute with the respondent – Department under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. In token of final settlement, Revenue has issued certificate in Form SVLDRS-4 dated 17.03.2020. Accordingly, the appeal is disposed of in terms of the final settlement of the dispute between the parties under the Scheme.

[order dictated & pronounced in open court]

(ANIL CHOUDHARY)
MEMBER (JUDICIAL)

